

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Petition No. 79/MP/2022
alongwith I.A. No. 34/2023**

- Subject** : Petition under of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
- Date of Hearing** : 16.8.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Masaya Solar Energy Private Limited (MSEPL)
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and 5 Ors.
- Parties present** : Shri Buddy Ranganathan, Advocate, MSEPL
Ms. Priya Dhankhar, Advocate, MSEPL
Shri Rishabh Bhardwaj, Advocate, MSEPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition is filed seeking directions to CTUIL and PGCIL to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended SCOD of the Petitioner's 300 MW Solar Power Project. He submitted that the Petitioner has also filed I.A. No. 34/2023 seeking direction to CTUIL to provide the details of the computation of the transmission charges claimed by it from the Petitioner by way of invoices dated 5.5.2022, 6.6.2022, 8.7.2022, 11.8.2022, 21.9.2022, 25.10.2022, 10.11.2022, 14.12.2022, 11.1.2023 and 7.2.2023.



2. Learned counsel for the Petitioner submitted that the Petitioner challenged the RoP dated 7.2.2023 of the Commission (for enhancing the amount of LC equivalent to the transmission charges) before the APTEL, and the APTEL, vide order dated 16.3.2023 set aside the said RoP order of the Commission directing the Petitioner to enhance the LC furnished by them earlier from ₹2.23 crore to ₹8.1 crore on or before 27.3.2023 and to pay the transmission charges . He further requested that t CTUIL be requested to provide details of the invoices raised towards the computation of transmission charges and quash the same if they are not in accordance with Regulation 13(7) of the 2020 Sharing Regulations.

3. Learned counsel for CTUIL submitted that when the Petitioner filed the appeal against the Commission's RoP dated 7.2.2023 before the APTEL, the outstanding was ₹8.1 crore, which has increased to approx. ₹14 crore as on date.

4. The Commission directed the CTUIL to confirm the status of the LC submitted by the Petitioner and whether the Petitioner has increased the LC amount in accordance with the direction given by the Commission vide RoP of hearing dated 7.2.2023 and the APTEL's order dated 16.3.2023 by 7.9.2023.

5. The Commission directed the Respondents to file a reply in the I.A. by 22.9.2023, with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 10.10.2023. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

6. The petition will be listed for further hearing on 17.10.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

